

National Drug Authority

663. SHRI PRAKASH V. PATIL:
SHRI GUMAN MAL LODHA:
SHRI RAJENDRA AGNIHOTRI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the National Drug Authority has been set up as per the recommendations of health Committee;
- (b) if so, the details thereof;
- (c) whether there is only one Authority to look into all the aspects of drug and pharmaceutical industries; and
- (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (d) It has been decided to establish a National Drug Authority to strengthen the system for quality control of drugs and pharmaceuticals. The Drugs and Cosmetics Act contains provisions relating to drug control authorities, their power and functions and the procedures to be followed.

[Translation]

Violation of Promises by Pepsi

665. SHRI NARAIN SINGH CHAUDHARI:
SHRI TARA SINGH:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether attention of the Government has been drawn to the newsitem captioned "Pepsi failed to fulfil promise" that appeared in Hindustan Times dated November 10, 1994;
- (b) if so, whether Pepsi has violated the conditions laid down by the Government at the time of its entry into the country;
- (c) if so, the details thereof;
- (d) the action proposed by the Government in this regard;
- (e) whether the Government will ensure fulfilment of the promised initially made by the company before granting it further extension of business; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) Yes, Sir.

(b) to (f) The issue of alleged violation of terms & conditions by M/s. Pepsi Foods Ltd. in terms of the foreign Collaboration Approval/Letter of Intent with regard to export obligation is under examination in consultation with the office of the Director General of Foreign Trade, Ministry of Commerce.

India's Permanent Membership in UN Security Council

666. SHRI VISHWANATH SHASTRI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government have approached certain countries to solicit support for becoming a permanent member of the United Nations Security Council;
- (b) if so, the details thereof;
- (c) the number of countries expressing their support to India;
- (d) whether the Government had also approached the permanent members of the Security Council; and
- (e) if so, the response of each country thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) to (e) The candidacy of particular countries for permanent membership of the Security Council is not being discussed at the present stage by the UN General Assembly's Working Group on "Question of Equitable Representation on and increase in the Membership of the Security Council". The question of seeking support of other countries for permanent membership of the Security Council for India has not therefor arisen.

Decline In Power Generation

667. SHRI RAJVEER SINGH:
DR. LAL BAHADUR RAWAL:

Will the Minister of POWER be pleased to state:

- (a) whether power generation has been decreasing in the country particularly, in Uttar Pradesh due to inadequate supply of coal during the last three years;
- (b) if so, the reasons for the reduction in coal supply; and
- (c) the measures taken by the Government to remove shortage in the supply of coal?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

(b) The question does not arise.

(c) The position of coal supply to all the thermal power stations in the country including those in Uttar Pradesh, is kept under constant review including at the high level inter-departmental weekly meetings and remedial actions are taken from time to time.

[English]

Telecom Engineers

668. SHRI HANNAN MOLLAH: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government are aware of the long standing demands of Telecom Engineers;
- (b) if so, the details thereof; and
- (c) the steps taken or proposed to be taken by the Government in this regard?